

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 872**  
**TO BE ANSWERED ON DECEMBER 11, 2023**

**RECOMMENDATIONS BY THE STANDING COMMITTEE ON THE  
PROTECTION OF STREET VENDORS**

**NO.872. SMT. SULATA DEO:**  
**SHRI NIRANJAN BISHI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- a) the actions initiated by Government to address the recommendations of the Parliamentary Standing Committee on the Protection of Street Vendors;
- b) whether Government plans to conduct an annual survey on street vendors;
- c) if so, the details thereof and if not, the reasons therefor; and
- d) whether Government has any mechanisms in place to ensure the registration of all street vendors for purposes of providing social security benefits relating to health or disability?

**ANSWER**  
**THE MINISTER OF STATE IN THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI KAUSHAL KISHORE)**

- (a): In order to protect rights of urban Street Vendors (SVs) and to regulate street vending activities, the Government enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 which is implemented by respective States/UTs by framing Rules, Scheme, Bye-laws and Plan for Street Vending as per provisions of the Act. Based on the recommendations of the Parliamentary Standing Committee, this Ministry has issued advisory to States/Uts, being the implementing agency, for implementation of various provisions of the said Act.
- (b)& (c): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 provides that the States / Urban Local Bodies (ULB) conduct a survey to identify SVs at least once in every five years. If in the intervening period between two surveys, any person seeks to vend, the Town Vending Committee of the ULB may grant a Certificate of Vending (CoV) to such person, subject to the Scheme, the plan for street vending and the holding capacity of the vending zones.

- (d): Under PM SVANidhi Scheme, this Ministry has launched the program of Socio-economic profiling of PM SVANidhi beneficiaries and their families in selected ULBs under the sub-component of 'SVANidhi se Samriddhi'. The programme aims to link the eligible SVs to select central Govt. welfare schemes including, *inter alia*, Pradhan Mantri Jeevan Jyoti Bima Yojana, PM Suraksha Bima Yojana, Pradhan Mantri Shram Yogi Maandhan Yojana, Janani Suraksha Yojana, and Pradhan Mantri Matru Vandana Yojana (PMMVY).

Further, Support to Urban Street Vendors as a component of Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM) is being implemented by respective States/UTs. Under this component, in order to bring the street vendors within the ambit of social security and to provide coverage from risks/ uncertainties; ULBs, as per the willingness of street vendors, facilitate their enrolment in insurance schemes of Government of India or any State specific insurance schemes.

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